GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA STARRED QUESTION No. 81 ANSWERED ON 27TH JUNE, 2019

CONSTRUCTION OF ROADS

*81. SHRI RAMDAS C. TADAS: SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the number of proposals regarding road construction projects received from the State Governments of Maharashtra and Rajasthan during the last three years;
- (b) the number and details of proposals approved by the Union Government and the proposals lying pending for consideration; and
- (c) the time by which the pending proposals are likely to be cleared?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c)- A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO.81 FOR ANSWER ON 27.06.2019 ASKED BY SHRI RAMDAS C.TADAS AND SHRI CHANDRA PRAKASH JOSHI REGARDING CONSTRUCTION OF ROADS

(a) & (b) The number of proposals received and number of proposals approved along with their sanctioned cost for construction of roads in the state of Maharashtra and Rajasthan during the last three years are as under:

Sl.No.	Scheme	Maharashtra			Rajasthan		
		No. of	No. of	Sanctioned	No. of	No. of	Sanctioned
		Proposals	Proposals	Cost	Proposals	Proposals	Cost
		received	approved	(Rupees in	received	approved	(Rupees in
				Crore)			Crore)
1.	NH(O)	245	245	45225.00	114	114	3326.00
2.	CRF	52	52	2641.00	47	38	1438.00
3.	NHDP-	10	10	7993.00	Nil	Nil	Nil
	IV						
4.	LWE	1	1	7.71	Nil	Nil	Nil
	Total	308	308	55866.71	161	152	4764.00

(c) 9 proposals of Central Road Fund (CRF) for the State of Rajasthan were submitted by State Government in March, 2019, which could not be sanctioned due to Bank of sanction ratio exceeding permissible limit as per CRF Act, 2000 and enforcement of Model code of Conduct in March, 2019 for Lok Sabha Elections, 2019. With the amendment of CRF Act, 2000 through Finance Act, 2018 and replacing the earlier Act, the new Act viz "Central Road Infrastructure Fund Act, 2000" sanction of schemes for State Road is no longer a function of the Central Government.
